

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.533/97

Friday, this the 30th day of May, 1997.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

B Viswanathan Nair,
Eswaravilasom Bunglow,
Vadacode,
Perumpazhuthoor.P.O.
Neyyattinkara,
Thiruvananthapuram.

- Applicant

By Advocate Mr B Jayasurya

Vs

1. The Union of India represented by
the Chairman of Railway Board,
Railway Bhavan, New Delhi.

2. The Divisional Railway Manager,
Southern Railway,
Thiruvananthapuram-14.

3. The Divisional Personnel Officer,
Southern Railway,
Thiruvananthapuram.

- Respondents

By Advocate Mr Mathews J Nedumpara,

The application having been heard on 30.5.97 the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The applicant who was retrenched prior to 1980, made a
representation for re-engagement only in the year 1993. His
claim is barred by limitation. If he wanted to get his name

included in the supplementary live register, he should have made a representation in that regard before 31.3.87. That having been not done, the applicant is not entitled to any relief. Hence the application is rejected under Section 19(3) of the Administrative Tribunals Act. No costs.

Dated, the 30th May, 1997.


PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


AV HARIDASAN
VICE CHAIRMAN

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